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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.740/96

Date of Order: 5.11.96

BETWEEN:

Rama Lakshmana Sastry

.. Applicant.

AND

1. The Secretary,
Ministry of Defence,
South Block, New Delhi-11.
2. The Chief of Army Staff,
Army Headquarters, South Block,
Director of Headquarters, PO,
New Delhi - 11.
3. The Director General of Electrical
Mechanical Engineering, Army Head
Quarters, Director of Headquarters PO,
New Delhi - 11.
4. Commandant, Military College of
Electrical Mechanical Engineering,
Secunderabad-15.
5. The Commandant Officer, II Training
Battalion, 1 EME Centre, Secunderabad. .. Respondents.

Counsel for the Applicant

.. Mr.V.Venkateswara-
Rao

Counsel for the Respondents

.. Mr.V.RajeswaraRao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Meard Mr.V.Venkateswara Rao, learned counsel for the
applicant and Mr.V.Rajeswara Rao, learned standing counsel
for the respondents.

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2. The applicant is posted as Civilian Workshop Officer, Group-'A' in 1 EME Centre, Secunderabad from 26.12.89. It is stated for the applicant ^{that} he has been functioning as a faculty member in the EME Centre.

3. This OA is filed praying for a direction to the respondents to pay him 30% of his basic pay as training allowance in terms of memo No.12017/2/86-Trg (TNP) dated 31.3.87 issued by the Government of India with effect from 10.5.89 with all consequential benefits.

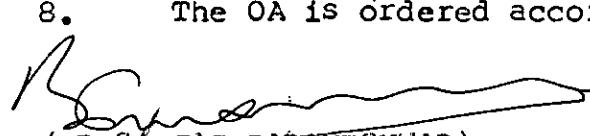
4. The learned counsel for the applicant submits that this OA is squarely covered by OA.1379/94 decided on 30.10.96.

5. The learned standing counsel submits that the applicant is posted ~~on~~ a turn over basis and he is functioning as a faculty member on deputation.

6. Similar contention was also taken in the above referred OA.1379/94. As the applicant in this OA is similarly situated as the applicant in OA1379/94, ^{we} are of the opinion that similar direction ~~will~~ hold good in this case also.

7. In the result, the decision taken in OA1379/94 will hold good in this case also. However the arrears if any that accrues on the basis of the decision to be taken in OA.1379/94 will be paid to the applicant w.e.f. 14.6.96 i.e. the date of filing of this OA.

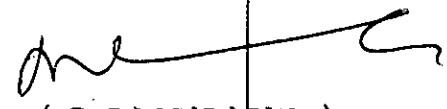
8. The OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

S. 11-96

Dated: 5th November, 1996

(Dictated in Open Court)


(R. RANGARAJAN)
Member (Admn.)

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D.R. (S) 196

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O.A.ND.740/96

Copy to:

1. The Secretary, Min. of Defence,
South Block, New Delhi.
2. The Chief of Army Staff, Army Head Quarters,
South Block, Director of Headquarters PO,
New Delhi.
3. The Director General of Electrical Mechanical
Engineering, Army Head Quarters, Director of
Head Quarters PO, New Delhi.
4. Commandant, Military College of Electrical Mechanical
Engineering, Secunderabad.
5. The Commandant Officer, II Training Battalion,
1 EME Centre, Secunderabad.
6. One copy to Mr.V.Venkateswar Rao, Advocate,
CAT, Hyderabad.
7. One copy to Mr.V.Rajeswar Rao, Addl.CGSC,
CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One duplicate copy.

YLKR

9/11/96

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 5/11/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
D.A.NO. 740/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
इंद्रजाल/DESPATCH

21 NOV 1996 NAMO

हैदराबाद न्यायालय
HYDERABAD BENCH